

Manipur Merger Agreement

1439. SHRI W. ANGOU SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the obligations of Government of India under the Manipur Merger Agreement which have been fulfilled;

(b) whether it is a fact that Article 3 of the Merger Agreement has not been fulfilled even now; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI I.D. SWAMI): (a) to (c) Government have fulfilled all its obligations within the Constitutional framework.

Extortion Racket in Dadra and Nagar Haveli

1440. SHRI PRAFULL GORADIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an extortion racket has been going on in Dadra and Nagar Haveli;

(b) if so, the details thereof; and

(c) what steps Government have taken to instill confidence among the entrepreneurs who are in the process of starting industries in that area?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO): (a) and (b) During last about three years, the Administration of Dadra & Nagar Haveli registered eight cases of alleged extortion, in regard to which chargesheets were filed in the court in seven cases and one case was closed as the allegations were found to be false.

(c) The measures taken by Dadra & Nagar Haveli Administration to instill confidence amongst entrepreneurs include preventive detention of the suspects and maintenance of a constant liaison with the entrepreneurs to elicit accurate information about any extortion activity so that preventive measures are taken in time.